

**GOVERNMENT OF INDIA  
LAW , JUSTICE AND COMPANY AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1177  
ANSWERED ON:07.03.2002  
Disinvestment in Power Sector  
GOWDAR MALLIKARJUNAPPA;IQBAL AHMED SARADGI;RAMPAL SINGH

**Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:**

- (a) whether the Chief Justice of India has urged the Chief Justices of High Courts across the country to give priority to identifying and disposing of cases involving persons above 65 years of age ;
- (b) if so, the extent to which these courts have taken steps to dispose of such cases; and
- (c) the number of cases pending at present in each High Court?

**Answer**

THE MINISTER OF THE STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI ARUN JAITLEY)

- (a) Yes, Sir. The Chief Justice of India wrote to the Chief Justices of all the High Courts to identify and dispose of matters on priority basis in which persons above 65 years of age were involved.
- (b) and (c) On the basis of available information, a Statement is enclosed.